DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

OMNITECH PETROLEUM LIMITED

(FORMERLY SHARP TRADING AND FINANCE LIMITED)

(Regd. Office: 3A-301, Runwal Omkar Esquare, Chunnabhatti Signal, Eastern Express Highway, Sion (East), Mumbai – 400 022)

OPEN OFFER FOR ACQUISITION OF 63,700 (SIXTY THREE THOUSAND SEVEN HUNDRED) EQUITY SHARES FROM SHAREHOLDERS OF OMNITECH PETROLEUM LIMITED (HEREINAFTER REFERRED TO AS "TARGET COMPANY" OR "OPL") (FORMERLY SHARP TRADING AND FINANCE LIMITED) BY DUNHIL HEALTHCARE PRIVATE LIMITED (HEREINAFTER REFERRED TO AS "ACQUIRER" OR "DHPL")

This Detailed Public Statement ("DPS") is being issued by VC Corporate Advisors Private Limited, the Manager to the Offer ("Manager"), on behalf of the Acquirer i.e., Dunhil Healthcare Private Limited, in compliance with Regulation 13(4) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments there to ("SEBI (SAST) Regulations") pursuant to the Public Announcement ("PA") filed on 02.04.2012 with the Bombay Stock Exchange Limited ("BSE") and with the Securities and Exchange Board of India (SEBI) and the Target Company in terms of Regulation 3(1) & 4 of the SEBI (SAST) Regulations.

I. THE ACQUIRER, SELLERS, TARGET COMPANY AND OFFER:

A. INFORMATION ABOUT DUNHIL HEALTHCARE PRIVATE LIMITED ("ACQUIRER"/"DHPL"):

(i) DHPL was incorporated under the provisions of the Companies Act, 1956 on 12th August, 2009 as a Private Limited Company by Registrar of Companies, Kolkata, West Bengal having its present registered office at 238-B, A.J.C Bose Road, 4th Floor, Kolkata-700 019, Tel No: 033- 2290-3860, Fax No: 033- 2290-3867 and the email address of DHPL is dhplhealth@gmail.com. The Corporate Identity Number (CIN) of DHPL is U85100WB2009PTC137714. There is no change in the name of the Acquirer since incorporation.

(ii) DHPL was incorporated to carry on the business of manufacturers, producers, developers, formulators, exporters, trader agents, stockiest, marketers otherwise suppliers of various medicines etc. However till date DHPL has not commenced such activities.

(iii) DHPL doesn't belong to any group. Mr. Vikrant Kayan and Mr. Sukumar Das are the present directors and subscriber to the Memorandum and Articles of DHPL. The key shareholders of DHPL are Mr. Vikrant Kayan, Mr. Sukumar Das, Shalimar Niketan Private Limited, Orpat Commercial Private Limited, Fateful Construction Private Limited, Starland Procon Private Limited, Gamini Distributors Private Limited, Mangalvarsha Infraprojects Private Limited, Mangolia Marketing Private Limited, Capable Mining Private Limited, Outfit Infra Venture Private Limited, Tejaswani Commercial Private Limited, Tantra Promoters Private Limited, Admire Buildcon Private Limited and Wily Fashions Private Limited.

(iv) There are no partly paid up shares in DHPL.

(v) There is no Person Acting in Concert ("PAC") along with the Acquirer.

(vi) The shares of DHPL are not listed on any stock exchange and it does not have any subsidiaries.

(vii) DHPL and its directors have not been prohibited by SEBI from dealing in the securities, in terms of direction issued under Section 11B of SEBI Act 1992 as amended or under any other Regulations made under the SEBI Act.

(viii) DHPL including its directors, promoters & key employees doesn't have any relationship &/or interest in the Target Company including with its directors, promoters & key employees.

(ix) Apart from 1,66,962 (One Lac Sixty Six Thousand Nine Hundred Sixty Two Only) fully paid up equity shares which the Acquirer has acquired pursuant to Share Purchase Agreement dated 02nd April, 2012, the Acquirer does not hold any equity shares/ voting rights of OPL.

(x) The Acquirer being incorporated in August 2009, the Audited Financial Information for the financial period/years ended 31st March, 2010 and 31st March, 2011 and Unaudited Certified Financials for the nine (9) months period ended 31st December, 2011 are as follows:

(Rs. in Lacs)

Particulars	For the period ended 31st March, 2010	For the year ended 31st March, 2011	For Nine months period ended 31st December, 2011 (Certified & Unaudited)
Total Revenue	0.11	0.16	0.00
Net Income	0.008	0.007	(0.15)
EPS	0.09	0.07	(1.50)*
Net worth / Shareholder's Funds	0.74	0.82	0.67

*non annualized

Source: Audited Annual Reports/ Certified financial statements received from the Statutory Auditor of the DHPL.

B. INFORMATION ABOUT THE SELLERS:

Name of the Sellers [Individuals]	Address of the Sellers	No. and %age of Shares/ Voting Rights held before entering into the SPA on 02nd April, 2012		No. and %age of Shares/ Voting Rights sold through SPA dated 02nd April, 2012	
		No. of Shares	%age	No. of Shares	%age
Kamal Kishore Gokalchand Gupta	Plot No. 4, Vikas Bunglow, Behind Bahri Petrol Pump, S. T. Road, Chembur, Mumbai - 400071	20,871	8.52%	20,871	8.52%
Gaurav Vishnu Kumar Gupta	15/93, Ahoora Mahal, 4th floor, Marine Drive, Mumbai – 400002	20,870	8.52%	20,870	8.52%
Vikas Kamal Kishore Gupta	Plot No. 4, Vikas Bunglow, Behind Bahri Petrol Pump, S.T. Road, Chembur, Mumbai – 400071	20,870	8.52%	20,870	8.52%
Vishnu Kumar Gokalchand Gupta	15/93, Ahoora Mahal, 4th floor, Marine Drive, Mumbai – 400002	20,870	8.52%	20,870	8.52%
Babulal Mulchand Varma	A-1305, Raheja Sherwood, Nirlon Compound, Goregaon (East), Mumbai – 400063	33,393	13.63%	33,393	13.63%
Rajendra Mulchand Varma	A-1406, Raheja Sherwood, Nirlon Compound, Goregaon (East), Mumbai – 400063	16,696	6.81%	16,696	6.81%
Tarachand Mulchand Varma	A-1306, Raheja Sherwood, Nirlon Compound, Goregaon (East), Mumbai – 400063	16,696	6.81%	16,696	6.81%
Bajrangbali Mulchand Varma	A-1305, Raheja Sherwood, Nirlon Compound, Goregaon (East), Mumbai – 400063	16,696	6.81%	16,696	6.81%
TOTAL		**1,66,962**	**68.15%**	**1,66,962**	**68.15%**

(i) Sellers are the part of the Promoters/ Promoter's Group of the Target Company and is declared as Promoters in the declarations filed with the Bombay Stock Exchange under the SEBI (SAST) Regulations compliance of listing agreement. They does not belong to any group.

(ii) None of the Sellers as mentioned above has been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act, 1992, as amended or under any other regulation made under the SEBI Act, 1992.

C. INFORMATION ABOUT THE TARGET COMPANY - OMNITECH PETROLEUM LIMITED

(i) Omnitech Petroleum Limited was incorporated on March 30, 1985 in the name and style of Sharp Trading & Finance Limited in the State of Maharashtra. The Target Company had obtained Certificate of Commencement of Business on April 06, 1985. The name of the Target Company than changed to present name 'Omnitech Petroleum Limited' w.e.f. April 19, 2011. The CIN of OPL is L11103MH1985PLC035826. The registered office of the Target Company is situated at 3A-301, Runwal Omkar Esquare, Chunnabhatti Signal, Eastern Express Highway, Sion (East), Mumbai – 400 022, Tel No.(022) 66254100; Fax No: (022) 24034066; E-mail: investors@omnipetro.in. The change in the name of the Target Company from Sharp Trading and Finance Limited to the current name i.e., Omnitech Petroleum Limited has not been effected by the Bombay Stock Exchange as the Target Company is yet to commence the business activity suggested by the new name.

(ii) The Authorised Share Capital of OPL is Rs. 15,00,00,000 comprising of 1,50,00,000 equity shares of Rs. 10/- each. The Issued, Subscribed & Paid-up Capital of OPL is Rs. 24,50,000 comprising of 2,45,000 equity shares of Rs. 10/- each. As on date the Target Company does not have any partly paid Equity Shares. There are no outstanding warrants or options or similar instruments, convertible into Equity Shares at a later stage. No shares are subject to any lock in obligations.

(iii) The entire equity shares capital of OPL are listed at Bombay Stock Exchange (BSE) only. The equity shares of the Target Company are placed under Group 'T' having a scrip code of 512417 & Scrip Id: SHARPTR on the BSE. The equity shares of OPL are not frequently traded on BSE within the meaning of explanation provided in Regulation 2(j) of the SEBI (SAST) Regulations. The Target Company has already established connectivity with Central Depository Services (India) Limited (CDSL) and National Securities Depository Limited (NSDL).

(iv) Brief audited Financial Information of the Target Company for the year ended 31st March, 2009, 31st March, 2010 and 31st March, 2011 and Certified Unaudited Financials for the nine (9) months period ended 31st December, 2011 are as follows:

(Rs. in Lacs)

Particulars	Year ended 31.03.2009 (Audited)	Year ended 31.03.2010 (Audited)	Year ended 31.03.2011 (Audited)	For Nine months period ended 31.12.2011 (Certified & Un-audited)
Total Revenue	948.68	789.39	827.35	0.00
Net Income i.e. Profit/ (Loss) After Tax	1.77	(2.84)	(10.93)	(17.95)
EPS	0.72	(1.16)	(4.46)	(7.33)*
Net worth / Shareholder's Funds	28.87	26.03	15.10	(2.84)

*Non Annualised

Source: Audited Annual Reports/ Certified financial statements received from the Statutory Auditor of the OPL.

(v) The present Board of Directors of OPL are Mr. Gaurav Vishnu Kumar Gupta, Mr. Kamal Kishore Gokalchand Gupta, Mr. Tarachand Mulchand Varma, Mr. Sudhir Anant Sathe, Mr. Venkatesh Kumar Krishnamurthy Tirupatipanyam and Ms. Neera Kothari.

D. DETAILS OF THE OPEN OFFER:

(i) The Acquirer is making an Open Offer to acquire 63,700 equity shares of Rs.10/- each representing 26.00% of total equity and voting share capital of the Target Company, at a price of Rs. 185/- (Rupees One Hundred and Eighty Five Only) per equity share (the "**Offer Price**") payable in cash, subject to the terms and conditions mentioned hereinafter.

(ii) This Open Offer is being made to all the equity shareholders of the Target Company as on 14th May, 2012 ("**Identified Date**") other than parties to the Share Purchase Agreement.

(iii) The payment of consideration shall be made to all the shareholders, who have tendered their shares in acceptance of the Open Offer within ten working days of the expiry of the tendering period. Credit for consideration will be paid to the shareholders who have tendered shares in the Open Offer by crossed account payee cheques/ pay order/ demand drafts/electronic transfer. It is desirable that shareholders provide bank details in the Form of Acceptance cum Acknowledgement, so that the same can be incorporated in the cheques / demand draft / pay order.

(iv) As on the date of this DPS no other statutory approvals are required to be obtained for the purpose of the Open Offer. If any other statutory approvals are required or become applicable, the offer would be subject to the receipt of such other statutory approvals.

(v) This Offer is not conditional upon any minimum level of acceptance in terms of the Regulation19 (1) of SEBI (SAST) Regulations and is not a competitive bid in terms of the Regulation 20 of SEBI (SAST) Regulations.

(vi) The offer is not pursuant to any global acquisition resulting in an indirect acquisition of shares of the Target Company.

(vii) The Manager to the Offer i.e., VC Corporate Advisors Private Limited does not hold any Equity Shares in the Target Company as on the date of this DPS. The Manager to the Offer further declares and undertakes that they shall not deal in the Equity Shares of the Target Company on their own account during the Offer Period.

(viii) This Offer is subject to the receipt of the statutory and other approvals as mentioned in Section VI of this DPS. In terms of Regulation 23(1)(a) of the SEBI (SAST) Regulations, if the statutory approvals are not received, the Offer will stand withdrawn.

(ix) The equity shares will be acquired by the Acquirer free from all lien, charges and encumbrances and together with all the rights attached to, including all the rights to dividend, bonus and rights offer declared thereof.

(x) There are no conditions stipulated in the SPA between the Sellers and the Acquirer, the meeting of which would be outside the reasonable control of the Acquirer and in view of which the Offer might be withdrawn under Regulation 23 of the SEBI (SAST) Regulations.

E. The Acquirer does not have any plans to dispose off or otherwise encumber any significant assets of OPL in the succeeding two years from the date of closure of the Open Offer, except in the ordinary course of business of the Target Company, and except to the extent required for the purpose of restructuring and/or rationalization of the business, assets, investments, liabilities or otherwise of the Target Company. In the event any substantial asset of the Target Company is to be sold, disposed off or otherwise encumbered other than in the ordinary course of business, the Acquirer undertakes that it shall do so only upon the receipt of the prior approval of the shareholders of the Target Company through special resolution in terms of Regulation 25(2) of SEBI (SAST) Regulations and subject to the provisions of applicable law as may be required.

F. Pursuant to completion of this Offer, the public shareholding in the Target Company may reduce to less than the minimum public shareholding required as per the Securities Contracts (Regulation) Rules, 1957 as amended and Listing Agreement. The Acquirer undertakes that if the public shareholding is reduced to below such minimum level it will take necessary steps to raise the level of Public Shareholding to the level specified for continuous listing as specified in the Listing Agreement with the Bombay Stock Exchange within the specified time and in accordance with the prescribed procedure under clause 40A of the Listing Agreement and also in compliance with the Regulation 7(4) of the SEBI (SAST) Regulations and SEBI Securities Contract (Regulation) Rules, 1957 as amended.

II. BAKGROUND TO THE OFFER

(I) The Acquirer has entered into a Share Purchase Agreement dated 02nd April,2012 with the present Promoters of the Target Company viz, Kamal Kishore Gokalchand Gupta, Babulal Mulchad Varma, Gaurav Vishnukumar Gupta, Rajendra Mulchand Varma, Vikas Kamal Kishore Gupta, Tarachand Mulchand Varma, Vishnukumar Gokachandl Gupta and Bajarangbali Mulchand Varma (hereinafter collectively referred to as the "Sellers") to acquire from them in aggregate 1,66,962 (One Lacs Sixty Six Thousand Nine Sixty Two Only) equity shares of Rs. 10/- each representing 68.15% of the fully paid-up equity and voting share capital of the Target Company at a price of Rs. 185/- per fully paid-up equity share payable in cash ("Negotiated Price") for a total consideration of Rs. 3,08,87,970/- (Rupees Three Crores Eight Lacs Eighty Seven Thousand Nine Hundred Seventy Only). Pursuant to the execution of the SPA, this mandatory Open Offer is being made by the Acquirer in compliance with the Regulation 3(1) & 4 of the SEBI (SAST) Regulations.

(ii) The prime object of the Offer is to acquire substantial acquisition of shares/voting rights accompanied with the change in control and management of the Target Company.

(iii) This Open Offer is for acquisition of 26.00% of total equity and voting share capital of the Target Company. After the completion of this Open Offer and pursuant to transfer of equity shares so acquired under SPA, the Acquirer shall hold the majority of the Equity Shares by virtue of which they shall be in a position to exercise effective management and control over the Target Company.

(iv) Subject to satisfaction of the provisions under the Companies Act, 1956 and/ or any other Regulation(s), the Acquirer intends to make changes in the management of OPL.

(v) The Acquirer intends to control over the Target Company & make changes in the Board of Directors of the Target Company subsequent to the completion of this Open Offer in accordance hereof.

(vi) The Acquirer proposes to continue existing business of the Target Company and may diversify its business activities in future with prior approval of the shareholders. The main purpose of takeover is to expand the Target Company's business activities in same/diversified line through exercising effective control over the Target Company. However, no firm decision in this regard has been taken or proposed so far.

III. SHAREHOLDING AND ACQUISITION DETAILS:

The Current and proposed shareholding of the Acquirer in the Target Company and the details of their acquisition are as follows:

Sl No.	Particulars	Dunhil Healthcare Private Limited (DHPL)	
		No. of Equity Shares	% of Shares/ Voting Rights
01	Shareholding before PA, i.e. 02.04.2012	Nil	Nil
02	Shareholding on the PA date as acquired through SPA dated 02.04.2012	1,66,962	68.15%
03	Shares acquired between the PA date and the DPS date	Nil	Nil
04	Shares to be acquired in the Open Offer $ (assuming full acceptances)	63,700	26.00%
05	Post Offer shareholding (*) (On Diluted basis, as on 10th working day after closing of tendering period)	2,30,662	94.15%

$ Assuming all the shares which are offered are accepted in the Open Offer.

The Acquirer does not hold any equity shares in the Target Company before the execution of the SPA.

IV. OFFER PRICE

(i) The Equity Shares of the Target Company are listed at the Bombay Stock Exchange Limited (BSE) only. The shares are placed under Group 'T' having a Scrip Code of "512417" & Scrip Id: SHARPTR on the BSE.

(ii) The total trading turnover in the Equity Shares of the Target Company on the stock exchanges based on trading volume during the twelve calendar months prior to the month of PA (April 1, 2011 to March 31, 2012) is as given below:

Stock Exchange	Total No. of Equity Shares traded during the Twelve calendar months prior to the month of PA	Total No. of listed equity shares of the Target Company	Total Trading Turnover (as % of total equity shares Listed)
BSE	20062	2,45,000	8.19%

(iii) Based on the above information, equity Shares of OPL are not frequently traded shares within the meaning of Regulation 2(j) of the SEBI (SAST) Regulations, the Offer Price has been determined taking into account the parameters as set out under regulation 8 (2) of the SEBI (SAST) Regulations, as under:

Sr. No.	Particulars	Price (In Rs. per share)
01.	Negotiated Price under the SPA	Rs.185/-
02.	The Volume- Weighted Average Price paid or payable for acquisitions by the Acquirer during 52 weeks immediately preceding the date of PA	Not Applicable
03.	Highest price paid or payable for acquisitions by the Acquirer during 26 weeks immediately preceding the date of PA	Not Applicable
04.	The Volume-Weighted Average Market Price of shares for a period of sixty trading days immediately preceding the date of the public announcement as traded on the Stock Exchange where the maximum volume of trading in the shares of the Target Company are recorded during such period	Not Applicable
05.	Other Financial Parameters as at 31ST March 2011:	
	(a)Return on Net Worth (%)**	Not Applicable
	(b)Book Value Per Share	6.16
	(c)Earning Per Share	(4.46)
	(d)Industry Average P/E Multiple *	12.0
	(e)Offer price P/E Multiple**	Not Applicable

(Source: Capital Market Journal Vol. XXVII/22, April 02, 2011 – April 15, 2012, Industry – Finance/Investment).

** Not Applicable since the Target Company has incurred loss.

Mr. Rahul Choudhary, Partner of M/s. RSVA & CO, Chartered Accountants, (Membership No. 300859, Firm Reg. No. 110504W) having its office at 148, 4th Floor, Karnani Estate, 209, A. J. C. Bose Road, Kolkata-700 017, Tel No: (033)-2290-4267/4268, Fax No: (033)-2290-1307, E-mail : adminkol@rsva.co.in vide certificate dated April 02, 2012 has stated that based on the decision of the Hon'ble Supreme Court of India in the case of Hindustan Lever Employees Union Vs Hindustan Lever Limited, 1995 (83 Com case 30), the fair value of the equity shares of Target Company is Rs. 130.05 per share.

In view of the parameters considered and presented in the table above, in the opinion of the Acquirer and Manger to the Offer, the Offer Price of Rs. 185 per equity share being the highest of the prices mentioned above is justified in terms of Regulation 8 of the SEBI (SAST) Regulations.

(iv) The relevant price parameters have not been adjusted for any corporate actions.

(v) As on date there is no revision in Open Offer price or Open Offer size. In case of any revision in the Open Offer price or Offer Size, the Acquirer shall comply with Regulation 18 of SEBI (SAST) Regulations and all other applicable provisions of SEBI (SAST) Regulations.

(vi) If there is any revision in the offer price on account of future purchases / competing offers, it will be done only up to the period prior to three (3) working days before the date of commencement of the tendering period and would be notified to shareholders.

V. FINANCIAL ARRANGEMENTS

(i) The Acquirer has adequate financial resources and has made firm financial arrangements for the implementation of the Offer in full out of their own sources/ networth and financial commitments available with the Acquirer. Mr. Rahul Choudhary, Partner of M/s. RSVA & CO, Chartered Accountants, (Membership No. 300859, Firm Reg. No. 110504W) having its office at 148, 4th Floor, Karnani Estate, 209, A. J. C. Bose Road, Kolkata-700 017, Tel No: (033) 2290-4267/4268, Fax No: (033) 2290-1307, E-mail : adminkol@rsva.co.in has certified vide certificate dated 02nd April,2012 that sufficient resources are available with Acquirer for fulfilling the obligations under this "Offer" in full.

(ii) The maximum consideration payable by the Acquirer to acquire 63,700 fully paid-up equity shares at the Offer Price of Rs. 185/- (Rupees One Hundred and Eighty Five Only) per equity share, assuming full acceptance of the Offer would be Rs.1,17,84,500/- (Rupees One Crores Seventeen Lacs Eighty Four Thousand Five Hundred Only). In accordance with regulation 17 of the SEBI (SAST) Regulations, the Acquirer has opened an Escrow Account under the name and style of "OPL - Open Offer Escrow Account" with HDFC Bank Limited, Central Plaza, 2/6, Sarat Bose Road, Kolkata-700 020 ("Escrow Banker") and made therein a cash deposit of Rs. 30,00,000/- (Rupees Thirty Lacs Only) being more than 25% of the total consideration payable in the Open Offer, assuming full acceptance.

(iii) The Manager to the Offer is authorized to operate the above mentioned Escrow account to the exclusion of all others and been duly empowered to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations.

(iv) Based on the aforesaid financial arrangements and on the confirmations received from the Escrow Banker and the Chartered Accountant, the Manager to the Offer is satisfied about the ability of the Acquirer to implement the Offer in accordance with the SEBI (SAST) Regulations. The Manager to the Offer confirms that the firm arrangement for the funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

VI. STATUTORY AND OTHER APPROVALS

(i) The Offer is subject to receiving the necessary approval(s), if any, from Reserve Bank of India, under the Foreign Exchange Management Act, 1999 and subsequent amendments thereto, for acquiring equity shares tendered by non-resident shareholders, if any.

(ii) As on the date of this DPS, there are no other statutory approvals and/ or consents required. However, the Offer would be subject to all-statutory approvals as may be required and / or may subsequently become necessary to acquire at any later date.

(iii) The Acquirer in terms of Regulation 23 of SEBI (SAST) Regulations will have a right not to proceed with the Offer in the event the statutory approvals indicated above are refused. In the event of withdrawal, a public announcement will be made within 2 working days of such withdrawal, in the same newspapers in which this DPS has appeared.

(iv) In case of delay in receipt of any statutory approval, SEBI may, if satisfied that delay receipt of the requisite approvals was not due to any willful default or neglect of the Acquirer or failure of the Acquirer to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirer agreeing to pay interest to the shareholders as directed by SEBI, in terms of Regulation 18(11) of SEBI (SAST) Regulations. Further, if delay occurs on account of willful default by the Acquirer in obtaining the requisite approvals, Regulation 17(9) of the SEBI (SAST) Regulations will also become applicable and the amount lying in the Escrow Account shall become liable to forfeiture.

(v) No approval is required from any bank or financial institutions for this Offer.

VII. TENTATIVE SCHEDULE OF ACTIVITY:

Activities	Date	Day
Date of the PA	02.04.2012	Monday
Publication of Detailed Public Statement in newspapers	11.04.2012	Wednesday
Filing of the Draft Offer Document with the SEBI	18.04.2012	Wednesday
Last date of a Competing Offer	03.05.2012	Thursday
Receipt of Comments from SEBI	10.05.2012	Thursday
Identified Date*	14.05.2012	Monday
Date by which the Letter of Offer will be despatched to the shareholders	21.05.2012	Monday
Last date for upward revision of Offer Price and/or Offer Size	23.05.2012	Wednesday
Last date by which Board of the Target shall give its recommendation	24.05.2012	Thursday
Advertisement of Schedule of Activities for Open Offer, status of statutory and other approvals in newspapers and sending the same to SEBI, Stock Exchanges and Target Company	25.05.2012	Friday
Date of commencement of tendering period	28.05.2012	Monday
Date of closing of tendering period	11.06.2012	Monday
Date by which communicating rejection/ acceptance and payment of consideration for applications accepted.	25.06.2012	Monday

*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirer and Sellers) are eligible to participate in the Offer any time before the Closure of the Offer.

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON RECEIPT OF LETTER OF OFFER

(i) All owners of Equity Shares (except Parties to the SPA) whether holding Equity Shares in dematerialised form or physical form, registered or unregistered, are eligible to participate in the Offer any time before closure of the tendering period.

(ii) Persons who have acquired the Equity Shares of the Target Company but whose names do not appear in the register of members of the Target Company on the Identified Date or unregistered owners or those who have acquired the Equity Shares of the Target Company after the Identified Date or those who have not received the Letter of Offer, may also participate in this Offer by submitting an application on a plain paper giving details regarding their shareholding and confirming their consent to participate in this Offer as per the terms and conditions of this Offer. The application is to be sent to Adroit Corporate Services Private Limited ("Registrar to the Offer") at the address mentioned below so as to reach the Registrar to the Offer on or before 11.06.2012 (i.e. the date of closing of the tendering period), together with:

a. In the case of shares held in physical form, the name, address, number of shares held, number of shares offered, distinctive numbers and folio number together with the original share certificate/s and valid transfer deeds. Persons who have acquired shares of the Target Company should send to the Registrar to the Offer, the original contract note issued by a registered share broker of a recognized stock exchange through whom such shares were acquired and/or such other documents as may be specified; or

b. In the case of shares held in dematerialized form, Depository Participant ("DP") name, DP ID, beneficiary account number together with photocopy or counterfoil of the delivery instruction slip in "off-market" mode duly acknowledged by the DP for transferring the Equity Shares in favour of "OMNITECH PETROLEUM LTD-OPEN OFFER-OPERATED BY ADROIT CORPORATE SERVICES PRIVATE LIMITED" filled in as per the instructions given below:

DP Name	LKP SECURITIES LIMITED
DP ID	12030000
Client ID	00608717
Account name	OMNITECH PETROLEUM LTD-OPEN OFFER-OPERATED BY ADROIT CORPORATE SERVICES PRIVATE LIMITED
Depository	Central Depository Services (India) Limited ('CDSL')

(iii) Shareholders having their beneficial account with NSDL have to use inter-depository delivery instruction slip for the purpose of crediting their equity shares in favour of the Special Depository Account opened with CDSL.

(iv) The Letter of Offer alongwith a form of acceptance cum acknowledgement/ withdrawal would also be available at the SEBI's website, www.sebi.gov.in, and shareholders can also apply by downloading such forms from the said website.

(v) No indemnity is needed from the unregistered shareholders.

IX. DETAILED PROCEDURE FOR TENDERING THE EQUITY SHARES IN THE OPEN OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER

X. OTHER INFORMATION:

(I) The Acquirer and its Board of Directors accepts full responsibility jointly and severally for the information contained in the Public Announcement & Detailed Public Statement and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations,2011 and subsequent amendments made thereof.

(ii) The Acquirer has appointed ADROIT CORPORATE SERVICES PRIVATE LIMITED, as the Registrar to the Offer, having office at 19/20, Jafferbhoy Industrial Estate, 1st Floor, Makwana Road, Marol Naka, Andheri East, Mumbai-400 059, Tel No: (022) 2859 0942/4442/6060; Fax No.: (022) 28503748, E-mail id: surenrag@adroitcorporate.com. The Contact Person is Mr. Surendra Gawade.

(iii) The Acquirer has appointed VC CORPORATE ADVISORS PRIVATE LIMITED as Manager to the Open Offer pursuant to Regulation 12 of the SEBI (SAST) Regulations.

(iv) This Detailed Public Statement will also be available on SEBI's website at www.sebi.gov.in.

Issued by Manager to the Offer:

Manager to the Offer:

VC CORPORATE ADVISORS PRIVATE LIMITED

SEBI Registration No. INM000011096
(Contact Person: Mr. Anup Kumar Sharma)
31,Ganesh Chandra Avenue,
2nd Floor, Suite No –2C,
Kolkata-700 013
Phone No: (033) 2225-3940/ 3941
Fax: (033) 2225-3941
E-mail: mail@vccorporate.com

On behalf of the Acquirer

DUNHIL HEALTHCARE PRIVATE LIMITED

Place: Kolkata

Date:11.04.2012